

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)
IN
ORIGINAL APPLICATION NO. 82 OF 2021 (SZ)**

**AFFIDAVIT FILED BY THE 11TH RESPONDENT/ ADDITIONAL CHIEF
SECRETARY, GOVERNMENT OF KERALA (ENVIRONMENT
DEPARTMENT)**

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Dated at Chennai on this the 3rd day Of February, 2022

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

(1)

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
SOUTH ZONE, CHENNAI**

O.A.No.82 of 2021

Sri. Dharmesh Sha : Applicant (s)

Vs.

Union of India and others : Respondents

**AFFIDAVIT FILED BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL, SOUTH ZONE, CHENNAI**

I, Venu.V, S/o Vasudeva Panikkar, aged 57 years, residing at Government Quarter No.6, Jawahar Nagar, Kowdiar P.O., Thiruvananthapuram, Kerala, do hereby solemnly affirm and sincerely state as follows:

1. I am presently working as the Additional Chief Secretary to Government of Kerala (Environment Department) and I am conversant with the facts of the case as disclosed from the relevant records. I am competent to swear to this Affidavit and I am representing the 11th respondent in this Original Application.
2. It is submitted that Online Continuous Emission Monitoring System (OCEMS) has been introduced in Kerala in 2016, well before the Hon^{ble} Supreme Court had given direction in 2017 in this regard. Kerala State Pollution Control Board has taken all steps to bring all the major industrial units and Continuous Ambient Air Quality Monitoring System in OCEMS. Presently 43 sites are connected to the OCEMS in the state. Of these 6 are Continuous Ambient Air Quality Monitoring System (CAAQMS) and the rest are industries. The applicant has alleged that OCEMS

of Kerala do not provide historical data and certain OCEMS are shown as inactive or offline. In this regard it is submitted that facilities are available to the Kerala State Pollution Control Board Officials for monitoring the historical data and it is helping the board in keeping vigil on pollution from industries. The public can also access the system and keep informed of the present status of pollution level for up to 30 days. But some times certain OCEMS are shown ineffective or off line due to server problems and in such cases urgent steps are taken by the State Pollution Control Board to get it rectified.

All the facts stated above are true to the best of my knowledge, belief and information.

Dated this 13 day of December, 2021.



DEPONENT

Solemnly affirmed and signed before me by the deponent, whom I know on the 13 day of December, 2021 at the Office of the *Additional Secretary Environment, Government Secretariat, Thiruvananthapuram.*



ഷർമിള. സി
അഡീഷണൽ സെക്രട്ടറി
പരിസ്ഥിതി വകുപ്പ്
ഗവ:സെക്രട്ടേറിയറ്റ്, തിരുവനന്തപുരം
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